## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 40/(MAH)/2016 CA No.

CORAM:

6

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017

NAME OF THE PARTIES: M/s. EZ XBRL Solutions Inc.

V/s.

M/s. EZ-XBRL Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 98, 241 & 242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Pahed J. Oak Adv. In
Petitiona.

2) Pringanka Desai Advocate
1/b khaitan 2Co for Respondent.

P. Desai

## Order CP No. 40/98,241 & 242/NCLT/MB/MAH/2016

There being no objection for the Respondent side for the Petitioner for filing an Additional Affidavit, the Petitioner side Counsel is given liberty to file Additional Affidavit within one week hereof and reply if any within one week thereof.

List this matter for hearing on 20.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)